

mation is being collected and a statement will be laid on the Table of the House.

ASSESSMENT OF TAX IN WEST BENGAL

46. { SHRI J. V. K.
VALLABHARAO:
SHRI BHUPESH GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) the number of assesseees in West Bengal in each of the following income groups viz., (i) Rs. 5,000/- to Rs. 10,000/-, (ii) Rs. 10,000/- to Rs. 20,000/-, (iii) Rs. 20,001/- to Rs. 50,000/- and (iv) Rs. 50,000/- and over for the assessment year 1957-58; and

(b) the total amount of tax assessed in each of the above mentioned income groups?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b). A statement giving the required information is laid on the Table of the House.

STATEMENT

Income tax assessed in various income groups in West Bengal during 1957-58

Income group	No. of assesseees	Tax assessed
(Rs. Lakhs.)		
(i) Rs. 5,000 to Rs. 10,000	57,445	1.38
(ii) Rs. 10,001 to Rs. 20,000	21,504	2.45
(iii) Rs. 20,001 to Rs. 50,000	10,856	6.85
(iv) Rs. 50,001 and over	4,053	56.46

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING THE BOMBAY

KHAR LANDS DEVELOPMENT BOARD

(RECONSTITUTION) ORDER, 1959

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporation Act, 1957, a copy of the Ministry of Home Affairs Notification G. S. R. No. 367, dated the 23rd March, 1959, publishing the Bombay Khar Lands Development Board (Reconstitution) Order, 1959. [Placed in Library. See No. LT-1391/59.]

NOTIFICATION PUBLISHING AMENDMENT IN THE CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (BRAND) RULES, 1958

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 375, dated the 4th April, 1959, publishing an amendment in the Customs and Central Excise Duties Refund (Brand) Rules, 1958. [Placed in Library. See No. LT-1367/59.]

NOTIFICATION UNDER THE SEA CUSTOMS ACT, 1878

DR. B. GOPALA REDDI: Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 380, dated the 4th April, 1959, publishing